

FORM A
PUBLIC ANNOUNCEMENT
*Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)*

**FOR THE ATTENTION OF THE CREDITORS OF
PROTO D INDUSTRIES PRIVATE LIMITED**

RELEVANT PARTICULARS	
1. Name of corporate debtor	Proto D Industries Private Limited
2. Date of incorporation of corporate debtor	December 08, 2021
3. Authority under which corporate debtor is incorporated / registered	RoC - Pune
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U29309PN2021PTC206768
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Address- Gat No. 357/57, Kharabwadi, Chakan, Tal Khed, Chakan, Pune, Khed, Maharashtra, India, 410501
6. Insolvency commencement date in respect of corporate debtor	November 28, 2025
7. Estimated date of closure of insolvency resolution process	May 26, 2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: Rishabh Sethi Registration No.: IBBI/PA-001/IP-P-02842/2023-2024/14377
9. Address and e-mail of the interim resolution professional, as registered with the Board	Registered Address: C 203 Runwal Heights, LBS Marg, Mumbai City, Maharashtra, 400080 Registered Email: ip.rishabhsethi@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence Address: 408, 4th Floor, Manish Chambers, Sonawala Road, Goregaon (E), Mumbai - 400063 Correspondence Email id: crip.pdipl@gmail.com
11. Last date for submission of claims	December 13, 2025
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable at this stage
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/en/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of Proto D Industries Private Limited on November 28, 2025.

The creditors of Proto D Industries Private Limited are hereby called upon to submit their claims with proof on or before December 13, 2025 to the Interim Resolution Professional at 408, 4th Floor, Manish Chambers, Sonawala Road, Goregaon (E), Mumbai - 400063.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA - Not Applicable.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Rishabh Sethi

Interim Resolution Professional

In the matter of Proto D Industries Private Limited

IBBI Regn. No. IBBI/PA-001/IP-P-02842/2023-2024/14377

C-203 Rnwal Heights, LBS Marg, Mulund West, Mumbai - 400080

Email Id: ip.rishabhsethi@gmail.com

Date : 30.11.2025

Place : Mumbai

AFA valid up to June 30, 2026